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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1173/91

Date of Order: 30.4.1992

BETWEEN :

Smt. K. Kotamma

.. Applicant.

A N D

1. Union of India rep. by
its General Manager,
South Central Railway,
Secunderabad.

2. Chief Personal Officer,
Personal Branch,
Secunderabad.

3. Union of India rep. by
its Divisional Railway
Manager, S.C.Railway,
Vijayawada.

.. Respondents.

Counsel for the Applicant

.. Smt. K. Satya Kumari

Counsel for the Respondents.

.. Mr. J. R. Gopal Rao, S.C. for My.

CORAM:

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri R. Balasubramanian, Member (Admn.)).

To

1. The General Manager, Union of India,
S.C.Railway, Secunderabad.
2. The Chief Personal Officer, Personal Branch, secunderabad.
3. The Divisional Railway Manager, Union of India,
S.C.Railway, Vijayawada.
4. One copy to Smt.K.Satya Kumari, Advocate
16, Venkatapuram colony, Secunderabad.
5. One copy to Mr.J.R.Gopal Rao, ~~SG~~ for Rlys. CAT.Hyd.
6. One spare copy.

pvm.

30th Aug 1980
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This case was originally listed for hearing on 24.4.92. On that day ~~the applicant was not present nor anybody were present on behalf of the applicant.~~ So the OA was adjourned to 27.4.92. On 27.4.92 also none ~~were~~ present on behalf of the applicant. There was no representation on behalf of the applicant. Mr.J.R.Gopal Rao, Standing counsel for the respondents is present. ~~In view of this position the Bench direct~~ this OA to be listed for orders of rejection (dismissal) before Division Bench on 30.4.92. When this case was taken up before lunch session ~~none~~ appeared on behalf of the applicant. We pass ^{ed} over the matter and again ~~take~~ up the matter after lunch session, even ~~anybody is present on behalf of the applicant.~~ Even then ~~there was no~~ representation on behalf of the applicant. Mr.J.R.Gopal Rao, Standing counsel for the respondents reports ready. We are of the opinion that the applicant is not at all interested in this OA, ⁱⁿ view of her continued absence on the ~~prior~~ ^{previous} two occasions to which we have also made a reference. ~~We decided to adjourn the case~~ After hearing Mr.J.R.Gopal Rao we ~~dismiss the OA~~ on merits.

In this case the death of the husband of the applicant occurred in 1977 and it ^{is} only in December 1991 that the applicant has filed ^{the} OA with a prayer for grant of compassionate allowance. So it is evident that the grievance of the applicant is long ~~before~~ prior to 1.11.82. Now it is well established that we do not have jurisdiction to entertain OAs with regard to the grievance prior to 1.11.82. We dismiss the application with no order as to costs.

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

T.Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 30th April, 1992

(Dictated in the Open Court)

sd

Deputy Registrar (659/12)